

**Central Administrative Tribunal
Principal Bench**

**RA No.12/2017 in
OA No.3268/2016**

New Delhi, this the 17th April, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mrs. P. Gopinath, Member (A)**

Dr. Archana Sharma
Head CSIR-TKIR-TKDL Unit
Aged about 54 years
D/o Sh. I.P. Sharma
R/o D1/13, Satya Marg, Chanakya Puri
New Delhi.

..Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Union of India, through its Secretary
Department of Personnel & Training
Ministry of Personnel, Public Grievances
And Pensions, North Block, New Delhi.
2. Department of Scientific & Industrial Research
Ministry of Science & Technology
Through its Secretary
Technology Bhawan, New Mehrauli Road
New Delhi.
3. Council of Scientific & Industrial Research
Through its Director General
Ministry of Science & Technology
Anusandhan Bhawan, Rafi Marg
New Delhi.
4. Dr. Girish Sahini, Director General
Council of Scientific & Industrial Research
Ministry of Science & Technology
Anusandhan Bhawan, Rafi Marg
New Delhi.

5. Ms. G. Anupama Kumar
Joint Secretary(Admn.)
Council of Scientific & Industrial Research
Ministry of Science & Technology
Anusandhan Bhawan, Rafi Marg
New Delhi. ..Respondents

(By Advocates: Shri Manuj Kaushik for Shri Hanu Bhaskar for Respondent No.1, Shri Praveen Swarup for Respondent No.2 to 3, Shri Jayesh K. Unnikrishnan for Respondent No.4 and Shri Bhuvnesh Satija for Respondent No.5)

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

This review has been directed against the order dated 06.01.2017 passed in OA No.3268/2016 whereby MA No. 61/2017 had been rejected. The only argument advanced by Shri M.K. Bhardwaj, learned counsel appearing for the applicant in the said MA was that the review of suspension has been ordered without the recommendations of the Review Committee. In order to ascertain the averments, we summoned the record and after examination of the record, the contention of the applicant was rejected having found that there was recommendation of the Review Committee on 02.12.2016 which resulted in passing of the order dated 08.12.2016 extending the suspension.

2. In the present Review Petition, the contention raised is that the extension of the suspension was beyond time. This was not the issue argued before the Tribunal while arguing the MA

No.61/2017. Therefore, there is no error apparent on the face of record nor any other ground for exercising the review jurisdiction is made out. This review application is dismissed.

(P. Gopinath)
Member(A)

(Justice Permod Kohli)
Chairman

/vb/